

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-105**

Appeal No - 190/252/ND/2020

**IN THE MATTER OF:**

Income Tax Officer Ward 19(2), New Delhi

**Vs**

M/s PS Educational Games india Pvt Ltd

....Applicant

....Respondent

**SECTION**

U /s. 252

Order delivered on 17.02.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mrs. Sweety Khattar Kumar, Ld. ARoC  
For the Respondent : Mr. Zoheb Hossain, Mr. Shahrukh Ali

**ORDER**

Ld. Counsel for the petitioner and Ld. ARoC have put in appearance. Notice to Corporate Debtors/Respondent except RoC by all modes including process of the bench as well as through publication circulated in the area where the registered office of the Corporate Debtor is situated. Affidavit of service to be filed by the next date of hearing. List the case on **01.04.2020**.

sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**

(Lalit)